COMMITTEE ON SUBORDINATE LEGISLATION

(2025-2026)

(EIGHTEENTH LOK SABHA)

FOURTH REPORT

ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THIRTY-SIXTH REPORT (SEVENTEENTH LOK SABHA) ON INFIRMITIES IN THE "INDIAN MUSEUM, KOLKATA 'A' AND 'B' RECRUITMENT RULES, [G.S.R. 209 (E) OF 2022]

(PRESENTED TO LOK SABHA ON 19.08.2025)



LOK SABHA SECRETARIAT

NEW DELHI

August, 2025/ Sravana, 1947 (SAKA)

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MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-26)

- 1. Shri Balashowry Vallabhaneni, Chairperson
- 2. Shri Karti P Chidambaram
- 3. Shri Satish Kumar Gautam
- 4. Dr. Mohammad Jawed
- 5. Shri Dhairyasheel Sambhajirao Mane
- 6. Ms. Mahua Moitra
- 7. Shri N.K. Premachandran
- 8. Shri Rajeev Rai
- 9. Shri A. Raja
- 10. Shri Madhavaneni Raghunandan Rao
- 11. Dr. Alok Kumar Suman
- 12. Shri Vivek Thakur
- 13. Shri Rajesh Verma
- 14. Vacant
- 15. Vacant

SECRETARIAT

1. Smt. Jyochnamayi Sinha - Joint Secretary

2. Smt. Jagriti Tewatia - Director

Shri Satish Kumar - Executive Officer

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation (2025-26) having been authorised by the Committee to present the Report on their behalf, the Fourth Report on the action taken by the Government on the Observations/ Recommendations contained in Thirty-sixth Report (Seventeenth, Lok Sabha) on Infirmities in the "Indian Museum, Kolkata 'A' and 'B' Recruitment Rules, [G.S.R. 209 (E) of 2022].

- 2. This Report relates to the action taken by the Government on the Observations/ Recommendations of the Committee contained in The Thirty -sixth Report (Seventeenth Lok Sabha) which was presented to Lok Sabha on 20.12.2023.
- 3. The Report was considered and adopted by the Committee at their sitting held on 18.08.2025.
- 4. An analysis of the Action Taken by Government on the Observations/
 Recommendations contained in the Twenty sixth Report of the Committee
 (Seventeenth Lok Sabha) is given in **Appendix II** of the Report.

New Delhi; 18 August, 2025 27 Sravana, 1947 (Saka)

BALASHOWRY VALLABHANENI Chairperson, Committee on Subordinate Legislation

REPORT

CHAPTER-I

This Report of the Committee on Subordinate Legislation (2025-26) deals with the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (17th Lok Sabha) of the Committee which was presented to Lok Sabha on 20.12.2023. The Thirty-sixth Report dealt with the infirmities in the "Indian Museum, Kolkata 'A' and 'B' Recruitment Rules [G.S.R.209(E) of 2022]

- 2. The shortcomings observed in the above Report and the Observations/ Recommendations made by the Committee in respect of these shortcomings are contained in Para Nos. 6 to 10) of the 36th Report (17th Lok Sabha). The Report, after presentation, was forwarded to the Ministry of Culture and the Ministry of Law & Justice (Legislative Department) for implementation of the recommendations contained therein. The Ministry of Culture *vide* their OM No. M-II-22/5/2025-Museum-II dated 29.07.2025 and Ministry of Law & Justice (Legislative Department) *vide* their O.M. No. 4(2)/2023-L.I dated 31.01.2024 have furnished their action taken replies on the Observations/ Recommendations contained in the Report.
- 3. Replies to the observations/recommendations contained in the Report have been categorized as follows:
 - (i) Observations/Recommendations which have been accepted by the Government

 Para Nos. 6, 7, 8, 9 and 10

 Total: 05
 - (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply.

Para No. Nil Total: 00

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee

 Para Nos. Nil

 Total:00
- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited

 Para No. Nil

 Total:00

- 4. The main observations/ recommendations made by the Committee in different paras of the Report and the action taken thereupon by the Ministry of Culture and the Ministry of Law & Justice (Legislative Department) are, in brief, as follows: -
- 5. On scrutiny of the "Indian Museum, Kolkata 'A' and 'B' Recruitment Rules [G.S.R.209(E) of 2022], the Committee had observed that under the Col. 3 pertaining to Classification of posts for all the posts notified in the Gazette at Sl. No.1 to 20, 'Not applicable' was mentioned. Whereas, as per guidelines issued by DoPT for framing/ amendment/relaxation of Recruitment Rules, the classification of the posts as applicable i.e. in Group, A, B, or C should have been given in the rules itself. Similarly, under Column 11 regarding the feeder grades from which the promotion or absorption or deputation was to be made for the posts notified in the Gazette, at SI.No.3 to 5,7,9,10,12,13 and 15 to 20 had also not been clearly mentioned. On being pointed out the Ministry of Culture vide their reply dated 03.03.2023 had agreed to the above infirmities pointed out and had submitted that the same will be amended/rectified as per applicable Rules and model guidelines of DoPT and in consultation with Indian Museum, Kolkata as well as Ministry of Law & Justice through notification in the Gazette of India. The Committee had, thus, recommended that the Ministry should notify the amendment/rectification in the Notification, in question, as per rule/model guidelines of DoPT and in consultation of Ministry of Law & Justice (Legislative Department). The Committee, had also recommended that the Ministry of Culture and Ministry of Law & Justice (Legislative Department) should also be cautious at the time of drafting of Rules so that such mistakes do not recur in future.
- 6. The Ministry of Culture, in their action taken reply submitted that Legislative Department of the Ministry of Law & Justice, has already vetted the amendment of draft Recruitment Rules in respect of Officers equivalent to Group A & B posts in Indian Museum, Kolkata and after obtaining the approval of Hon'ble Culture Minister, fair Recruitment Rules will be notified in the Gazette of India shortly. Subsequently, copy of notified Recruitment Rules of Indian Museum, Kolkata will be forwarded to the Lok Sabha Secretariat.

- 7. The Ministry of Law & Justice (Legislative Department) in their action taken reply has submitted that the recommendations/observations of the Hon'ble Committee have taken note of and have been circulated *vide* Note dated 04.01.2024 (Annexure) amongst all ILS Officers of this Department for strict compliance in future.
- 8. The Committee are satisfied to note that the Ministry of Culture had accepted all the shortcomings as pointed out by the Committee and the amended draft of Recruitment Rules in respect of Officers equivalent to Group A and B posts in the Indian Museum, Kolkata have also been got vetted by the Legislative Department. The fair Recruitment Rules will be notified in the Gazette of India shortly after obtaining the approval of the Hon'ble Culture Minister. The Committee expect the Ministry to expedite the process and notify the amended rules without any further loss of time and also furnish a copy of the rules to the Committee as and when, the same will be published. The Committee also note with satisfaction that the Ministry of Law and Justice have taken note of Committee's recommendation and also circulated Committee has recommendation amongst all ILS Officers of Legislative Department for strict compliance in future.
- 9. The Observations/Recommendations made by the Committee and the Action Taken Replies received from the Ministry concerned have been reproduced in the subsequent Chapters of the Report.

CHAPTER II

OBSERVATIONS/ RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendations (Para Nos.6 to 10)

The Committee note that, the Indian Museum, Kolkata Group 'A" and 'B' Recruitment Rules, 2022, Notification No. G.S.R. 209(E) were published in Gazette of India, Extraordinary, Part-II, Section 3(i) dated 16.03.2022. On scrutiny of the Rules it was observed that in all the posts notified in the Gazette at Sl. No.1 to 20 under the Col. 3, pertaining to Classification of posts, 'Not applicable' was mentioned. Whereas, as per guidelines issued by DoPT for framing/ amendment/ relaxation of Recruitment Rules, the classification of the posts as applicable i.e. in Group, A, B, or C should have been given in the rules itself. It was also observed that all the posts notified in the Gazette at Sl.No.3 to 5,7,9,10,12,13 and 15 to 20 under Col. 11, in case where recruitment by promotion or absorption or deputation was proposed to be made, the feeder grades from which the promotion or absorption or deputation was proposed to be made has not been clearly mentioned. The Committee are of the view that the mistakes occurred in the Recruitment Rules are likely to invite unnecessary litigation. Thus, the Ministry should be more circumspect while framing Rules, Regulations etc. especially recruitment Rules as error in the same may adversely affect the career progression of selected candidates.

The Committee also note that on being pointed out about non-mentioning of Classification of the Posts the Ministry of Culture in their reply dated 3 March, 2023 had submitted that revision of Recruitment Rules in Indian Museum, Kolkata were carried out in consultation with Indian Museum, Kolkata and Ministry of Law and Justice. Mentioning of 'not applicable', under Col. 3, pertaining to Classification of Posts notified in the Gazette of India at Sl. No. 1 to 20 had occurred due to typographical error. Classification of the post as applicable i.e. in Group A, B, or C would be corrected/amended as per rule/model guidelines of DoPT and in consultation with Ministry of Law and Justice.

The Committee further note that the Ministry of Culture in their reply dated 3rd March, 2023 agreed to the infirmity pointed out under Col. 11 regarding not clearly mentioning the feeder posts from which promotion or deputation or absorption was to be made for posts notified at Sl. No. 3 to 5, 7,9,10,12,13 and 15 to 20. The Ministry had also submitted that these would be amended/rectified as per applicable Rules and model guidelines of DoPT and in consultation with Indian Museum, Kolkata as well as Ministry of Law and Justice through notification in the Gazette of India.

The Committee, are, thus of the view that notifying recruitment rules with typographical error shows the casual approach adopted by the Ministry while framing the Recruitment Rules. Further, submission made by the Ministry of Culture that the revision of Rules were carried out in consultation with the Ministry of Law and Justice, shows the callous approach of the Legislative Department in the Ministry of Law and Justice also. The Committee, therefore, observe that the Ministry of Law and Justice did not exercise due care and caution at the time of vetting the Recruitment Rules. Had the Ministry taken due care at the time of vetting the recruitment rules, which are framed on

usual lines, as per the guidelines issued by DOPT for framing/amendment/relaxation of Recruitment rules, such mistakes of very basic nature could have been avoided. The Committee, therefore, recommend that the Ministry of Culture and Ministry of Law and Justice (Legislative Department) should be cautious at the time of drafting of Rules so that such mistakes do not recur in future.

The Committee, however, express their satisfaction that on being pointed out the Ministry have agreed to carry out the amendments as proposed, as per rule/model guidelines of DOPT and in consultation of Ministry of Law and Justice. The Committee, therefore, recommend the Ministry to notify the amendment/ rectification in the Notification, in question, at the earliest. The Committee may also like to be apprised of the action take in the matter.

[Recommendations at Para Nos. 6 to 10 of the Report]

Reply by the Government

Legislative Department, Ministry of Law & Justice has already vetted the amendment of Draft Recruitment Rules in respect of officers equivalent to Group A & B posts in Indian Museum, Kolkata and after obtaining the approval of Hon'ble Culture Minister, fair Recruitment Rules will be notified in the Gazette of India shortly. Subsequently, copy of Notified Recruitment Rules of Indian Museum, Kolkata will be forwarded to the Lok Sabha Secretariat.

(Ministry of Culture O. M. No. M-II-22/5/2025-Museum-II dated 29.07.2025.

The Recommendations /observations of the Hon'ble Committee have taken note of and that the recommendations/observations of the Hon'ble Committee have been circulated *vide* Note dated 04.01.2024 amongst all ILS Officers of this Department for strict compliance in future. A copy of the said Note is enclosed herewith.

(Ministry of Law & Justice, Legislative Department O.M. No. 4(2)/2023-L.I dated 31.01.2024]

CHAPTER III

OBSERVATIONS/ RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

-NIL-

CHAPTER IV

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

-NIL-

CHAPTER V

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

New Delhi; 18 August, 2025 27 Sravana, 1947(Saka)

BALASHOWRY VALLABHANENI Chairperson Committee on Subordinate Lok Sabha 2

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F.No.4 (1)/2023-L.I Government of India Ministry of Law & Justice Legislative Department Legislative I Section

> Shastri Bhawan, New Delhi The 4th January, 2024

NOTE

Subject: - Infirmities in the short -title of rules, regulation, bye-laws etc. - regarding.

The undersigned is directed to refer to Lok Sabha Secretariat's O.M. No. 11/50/COSL/2023 dated 20/12/2023 and O.M. No. 11/19(2)/COSL/2023 dated 22/12/2023 on the above mentioned subject. The Lok Sabha Secretariat, Committee on Subordinate Legislation has observed therein that in the scrutiny of Rules, Regulations, etc., framed by Ministries/Departments, it is found that various infirmities such as non-tallying of year, non-indication of the year of making, amending the rules, long short title etc., continues to occur in the Rules/Regulations. The Secretariat has also stated therein that the Committee has been repeatedly drawing attention of the Ministries to these infirmities and has also made several recommendations, which are as follows:

1) i. All rules should be given short-title.

ii. All amendments in rules should be given short titles. The title should show the serial number of the amendment and the 'year' of making.

iii. All titles, besides being given in the body, should be given at the top also.

2) The 'year' in the short title to all rules whether original or amended should confirm to the 'year' of publication of the Gazette Notification.

- 3) The short title should not be too long describing the entire content, rather than indicating the substance of the rules.
- 2. In view of the above, you are requested to take note of the above mentioned recommendations of the Committee on Subordinate Legislation so that necessary consequential changes in the year of the Short title of the rules with regard to year in which the rules are made and number of the amending rules are made/carried out and indicate correct year in the short title and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

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Copy for information and strict compliance:

All Ministries/Departments of Government of India

APPENDIX-I

MINUTES OF THE FIFTH SITTING OF THE COMMITTEE ON SUBORDINATE **LEGISLATION (2025-2026)**

The fifth sitting of the Committee on Subordinate Legislation (2025-26) was held 0 Ρ

on Monday, the 18 th August, 2025 from 1500 hrs. to 1530 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.							
		PRESENT Shri Balashowry Vallabhaneni	<u>Chairperson</u>				
MEMBERS							
	2. 3. 4. 5. 6. 7.	Shri Karti P Chidambaram Dr. Mohammad Jawed Shri N.K. Premachandran Shri Madhavaneni Raghunandan Rad Dr. Alok Kumar Sumna Shri Vivek Thakur SECRETARIAT Smt. Jagriti Tewatia	o Director				
	2.	Shri Shailendra Priyadarshi -	Deputy Secretary				
2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee then considered the following draft Reports:-							
(i)	XX	XX	XX	XX			
(ii)	XX	XX	XX	XX			
(iii) (iv)	Recomm	XX Leport on the Action Taken by the Government of the Government of the Thirty sixtendation on Subordinate Legislation.					
3. After deliberations, the Committee adopted the above draft Reports without any							

modification. The Committee also authorized the Chairperson to present the same to the House.

The Committee then adjourned.

APPENDIX-II (Vide Para 4 of the Introduction of the Report)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE 36TH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION (17TH LOK SABHA)

1	Total No. of Observations/Recommendations made	5
II	Recommendations that have been accepted by the Government	5
	[vide recommendations at Para Nos.6,7,8,9 and 10] Percentage of total	100 %
III	Recommendations which the Committee do not want to pursue in view of Government replies	NIL
	Percentage of total	0%
IV	Recommendations in respect of which replies of Government have not been accepted by the Committee	NIL
	Percentage of total	0%
V	Recommendations in respect of which final replies of Government are still awaited	NIL
	Percentage of total	0%